

12.34½ hrs.

ESSENTIAL COMMODITIES
(AMENDMENT) BILL—contd.

Mr. Speaker: I have received a communication from the Food Minister. He says that there is some formal amendment. The Minister might read it if he wants to.

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैं नियम 109 के अन्तर्गत चाहूंगा कि इस पर जो बहस हो रही है वह एडजन की जाये ।

अध्यक्ष महोदय : अब कोई बहस नहीं हो रही है ।

श्री रामसेवक यादव : अध्यक्ष महोदय, किसी भी स्टेज पर नियम 109 के अन्तर्गत यह मांग को जा सकती है ।

अध्यक्ष महोदय : पहले मूझे मंत्री महोदय को मुनने दीजिए । मैं इसको भी देख लूंगा ।

The Minister of Food, Agriculture Community Development and Co-operation (Shri C. Subramaniam): When we were discussing clause 3 of the Bill, there was strong opinion in the House that the producers of foodgrains or edible oil-seeds should be excluded from the provisions of the confiscation clause. I agreed and I brought in an amendment here. But Shri Yallamanda Reddy pointed out a lacuna in that amendment that it would include not only the foodgrains or edible oilseeds produced by a certain person but that if he happens to be a miller or any other trader and if he happens to acquire from others also, this confiscation clause would not apply. Therefore, I agreed to this amendment to limit the confiscation clause to the producer of the foodgrains and in respect of foodgrains produced by farmer himself. Unfortunately the wording has not come out all right and therefore I have sought your permission to make some verbal alterations.

Mr. Speaker: He may read it

Shri C. Subramaniam: This is how it should read:

“Provided that without prejudice to any action which may be taken under any other provision of this Act, no foodgrains or edible oilseeds seized in pursuance of an order made under section 3 in relation thereto from a producer shall, if the seized foodgrains or edible oilseeds have been produced by him, be confiscated under this section”.

... (Interruptions.)

Shrimati Renu Chakravartty (Barrackpore): This is a very important amendment accepted rather late in the day. My point is that even if the producer is a big landlord and he actually happens to fall under the definition of a producer, if he fails to pay his levy or whatever it is, the rules promulgated under the law even in respect of such a rich landlord what he produces cannot be confiscated—is that the position?

Shri C. Subramaniam: We may have different views about it; yesterday the opinion of the House was that the producers big or small should be excluded. I am not entering into an argument with the hon. Member.

Shrimati Renu Chakravartty: How can it be? It defeats the very purpose for which the amendment is made.. (Interruptions.)

Shri Ranga (Chittoor): There is one more point, Sir.

Mr. Speaker: Order, order. An amendment was moved by Mr. Yallamanda Reddy; he accepted that amendment.

Shrimati Renu Chakravartty: No, no.

Mr. Speaker: The House accepted that amendment. The Minister brought in an amendment and Mr. Reddy pointed out some flaw in it and he moved some amendment.

Shri Ranga: Sir, it was an amendment duly given notice of; it was not even moved at the spur of the moment. It was duly considered by this House and it was accepted by the Minister. I would like to take objection to what my hon. friend has said about the big producers.....
(*Interruption.*)

Shrimati Renu Chakravartty: Big landlords.

Shri Ranga: You are a communist; I am opposed to you and your communism. Now, the point is this. Several State legislatures have passed ceiling Acts and once that ceiling had been fixed whoever comes within that would only be entitled to get not more than Rs. 500 maximum income and if my hon. friends here call them as big landlords, it is not correct because they all come within the ceiling, and these people here have been going half way towards them and communism. They are not big landlords or big land-holders; they are not exploiters. They are people who have been considered to be legitimate producers of foodgrains and they must be allowed ... (*Interruption.*)

Shri Hari Vishnu Kamath (Hoshan-gabad): Sir, I rise on a point of order.

Mr. Speaker: Order, order.

Shrimati Renu Chakravartty: We are totally opposed to this: where they allow the landlords and big land-owners to have or possess lands. (*Interruption*) Let me rise my voice. The point is, we are in favour of ceiling. The ceiling should be there and that ceiling should be considered by the House.

अध्यक्ष महोदय : उनको मैं न सुनूँ क्या ?

Shrimati Renu Chakravartty: For the benefit of the small producers and the middle producers, we wanted an exemption limit. We wanted a ceiling. I do not know why the hon. Member is grumbling. After all, he always pleads for the small peasant and we are also pleading for the poor farmer.

Several hon. Members rose—

Mr. Speaker: Order, order. Why should so many others stand up?

Shrimati Renu Chakravartty: Our case is, there should be limitation and there should be a ceiling so that we protect the small producer and the middle producer. But the big producer cannot have his way.
(*Interruption.*)

Shri C. Subramaniam: May I point out one thing? This provision comes into operation when a breach is committed. As a matter of fact my original amendment was to restrict it to the small producer; but then it was pointed out by the Law Department that when it is a case of a breach of a clause, you cannot discriminate between a small producer and a big producer. Breach is a breach, and therefore, one cannot say, "I will punish the bigger man and I will not punish a smaller man." Such a distinction cannot be made. (*Interruption.*) What ever my hon. friend Shri Ranga may say, I have an argument for it. Therefore, the point is, we cannot make a distinction between a smaller producer and a bigger producer.

Shri Surendranath Dwivedy (Kendrapara): Why not put a ceiling on it?

Shri C. Subramaniam: Please wait. As far as this confiscation clause is concerned, it is penalty for breach of orders. We cannot make a distinction between one man and another man. Therefore, a broad classification will have to be brought in. (*Interruption*) It is not as if we are leaving away the bigger producer from the levy or seizure. Those provisions are already available. This provision is extra for the purpose of confiscation of all goods in case there is a breach of any clause. As far as confiscation is concerned, whether it is a big producer or a small producer, it is his own produce for which he has laboured and which he has produced. You may apply the other clauses but confiscation should not apply. That was the sense of the House. (*Interruption.*) There is

[Shri C. Subramaniam]

therefore, no case for bringing in other arguments here. We are only formalising what has already been discussed and decided.

श्री विभूति मिश्र (मोतिहारी) :

मैं भी एक बात कहना चाहता हूँ। इसमें कोई प्वाइंट ऑफ ऑर्डर की बात नहीं है। थर्ड रीडिंग में आखिर में डिवीजन होने की बात थी। रंगा साहब ने कहा कि डिवीजन हो और इस डिवीजन के सिवा दूसरी कोई बात नहीं थी। एमेंडमेंट को मंत्री मंजूर करने ने मान लिया था। उसके बाद तय हुआ कि एमेंडमेंट को लिख लिया जाए। अब डिवीजन करने की ज़रूरत है और कोई प्वाइंट ऑफ ऑर्डर की बात नहीं है।

अध्यक्ष महोदय : मैं भी इसको जानता हूँ कि हाउस के सामने सिर्फ यही वाका था। लेकिन अगर मिनिस्टर साहब देखते हैं कि एमेंडमेंट पूरे लफ्जों में नहीं लाई गई है और वह खुद चाहते हैं कि इसको हाउस ने जिन लफ्जों में एक्सेप्ट किया उन लफ्जों में यह नहीं आई है तो क्या मैं मंत्री महोदय को न सुनूँ? क्या यह मैं न देखूँ कि आया ऐसी एमेंडमेंट हाउस ने एक्सेप्ट की थी या नहीं की थी?

Shri Hari Vishnu Kamath: My point of order is this. I am not at the moment going into the merits of this amendment. But considering the importance of the amendment, I do submit that unless rule 93 and rule 94 are either waived, in your wisdom, or suspended by a motion made in the House and passed by the House, there is no way out at this stage. I take it that the third reading motion was made last Monday to the effect that the "Bill, as amended, be passed". I believe that motion was made under 93 but there was no quorum in the House when it was finally put to the vote, and so the division which was claimed was postponed today.

Shri Tyagi (Dehradun): It has not yet been finalised. (Interruption).

Shri Hari Vishnu Kamath: Even after the Tashkent you have no patience? Please have a little patience.

Please have a look at rule 93(3), Sir.

It reads:

"To such a motion no amendment may be moved which is not either formal....

I suppose it is not formal—

Shri C. Subramaniam: It is formal and verbal.

Shri Hari Vishnu Kamath: verbal or consequential upon an amendment made after the Bill was taken into consideration." Rule 94 says that the discussion on a motion that the Bill as amended be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill. Now, looking at the volume of the controversy that has suddenly erupted in the House, I have no hesitation in submitting—the amendment moved is of such importance that the Members' minds are greatly exercised over its consequences—that at this stage, if you permit the amendment to be moved... (Interruption)... he has sought to move it—the only way out is simultaneously either to waive rule 93 or a motion should be made under rule 388 for suspension of the rules.

Mr. Speaker: On one has suggested that what he is going to move is different from the one that was accepted the day before yesterday. (Interruption) Order, order. Let me say a few words. There might be controversies about it; there might be difference of opinion about it. They might have been expressed when it was being discussed. But once the House has taken

a decision, even though the differences were there, it is the decision of the House and we have to accept it. The only question is whether what he wants to move today is only formal—as he calls it—verbal or consequential, and whether in substance it has been accepted by the House the other day or not. On that question, Shri Bade wants to say something.

Shri Bade (Khargone): The other day, there was an amendment moved by Shri Yallamanda Reddy and the Minister also moved an amendment. I will quote from the proceedings the relevant portion. The Minister's amendment reads thus:

"Provided that without prejudice to any action which may be taken under any other provision of this Act, no foodgrains or oilseeds or seeds seized in pursuance of an order made under section 3 in relation thereto from a producer of such foodgrains or oilseeds produced by him shall be confiscated under this section."

To this amendment, Shri Yallamanda Reddy said that if "you put it like this, the meaning has got some ambiguity. Therefore, I want that words a producer should be put there. Also, after the words 'of such foodgrains or oilseeds' insert the words 'produced by him'. Then, Shri C. Subramaniam said "I accept your amendment; no more argument." Shri Yallamanda Reddy then said "Thank you." The amendment which he brought in the other day—the copy is not with me—is not like what the Minister has brought today.

Mr. Speaker: What is the difference?

Shri Bade: What he has submitted is not Shri Yallamanda Reddy's amendment.

Shri Tyagi: As Shri Bade has said, actually speaking, it was the unanimous view of the House the other day that confiscation should not be made of the foodgrains belonging to the producer and the Minister has ex-

plained that it is only a consequential change that is being proposed today to bring forth the considered opinion of the House. As far as my other hon. friend is concerned, I must assure you that we who stand for farmers are not going to yield to the urban communists at all. (*Interruption*).

Mr. Speaker: The amendment which was accepted the other day reads as follows:

"Provided that, without prejudice to any action which may be taken under any other provisions of this Act, no foodgrains or oilseeds seized in pursuance of an Order made under section 3 in relation thereto from a producer of such foodgrains or oilseeds produced by him shall be confiscated under this section."

What he wants now to say is, it is only a transposition of some words from one place to another for making it quite clear. In other words, there is nothing that is being changed in what the House has accepted. (*Interruption*): I consider that it is only for mal and consequential and there is nothing new that is being introduced in that. Under Rule 93(3) it is permissible. (*Interruptions*).

Shri Surendranath Dwivedy: Maybe there is no substantial change in the amendment that was accepted. But I think the explanation he offers is not convincing. Was it really because there was some technical difficulty for which the changes are being made or because he wants something substantial to be introduced? That is our suspicion.

Mr. Speaker: He has also said that it is only a consequential and verbal amendment.

Shri Yallamanda Reddy (Markapur): Sir, when the Minister moved his original amendment, his intention was to give exemption to the producers. But as it was drafted, it gave exemption not only to producers but also to mill-owners and others. At

[Shri Yallamanda Reddy]

that stage, I brought it to the notice of the Minister and moved an amendment so that only the producers will be exempted and not those people who are mill-owners and traders. The Minister readily agreed.

So, I thanked him. My contention was that such a blanket exemption should not be given. Mr. Ranga on this side and some Congress members on the other side brought pressure on the Minister as a result of which the Minister brought that amendment. It was not originally there; it was brought at a later stage as a result of pressure from Mr. Ranga and some Congress Members. When the Minister brought that amendment, I found that his real intention was to exempt only the producers and not mill-owners and traders. So, I moved my amendment to which he agreed. For that, I thanked him.

Mr. Speaker: It would be very clear if I read the original amendment No. 48 moved by Mr. Subramaniam. It reads:

"Provided that, without prejudice to any action which may be taken under any other provisions of this Act, no foodgrains or oilseeds seized in pursuance of an Order made under section 3 in relation thereto from a person engaged in the production of such foodgrains or oilseeds shall be confiscated under this section."

Then, Mr. Yallamanda Reddy moved his amendment.

Shri Ranga: After giving due notice.

Mr. Speaker: Mr. Yallamanda Reddy's amendment reads thus:

"That in the amendment moved by Shri C. Subramaniam, printed as No. 48 in List No. 11 of amendments,—

(i) delete the words "a person engaged in the production"

and insert—"a producer"; and

(ii) add the following in between "foodgrains or oilseeds" and "shall"—produced by him."

This amendment was adopted by the House at that time.

श्री रामसेवक यादव : अध्यक्ष महोदय, नियम 109 के अन्तर्गत मेरा पायंट ऑफ आर्डर है। आप इस नियम के अधीन इस बहस को स्थगित कर दें।

अध्यक्ष महोदय : इसका फैसला हो चुका है।

श्री रामसेवक यादव : आप मेरा निवेदन तो सुन लें। मैं आप का ध्यान नियम 109 की ओर दिलाना चाहता हूँ, जिस में साफ दिया गया है कि जब किसी विधेयक पर विचार हो रहा हो, तो किसी भी स्टेज पर यह प्रस्ताव रखा जा सकता है कि उस बहस को स्थगित कर दिया जाये।

अध्यक्ष महोदय : तो मैं इस को पुट कर देता हूँ।

The question is:

For Amendment No. 48, as amended by Amendment No. 52 which was adopted on 29-8-1966.

Substitute

"Provided that without prejudice to any action which may be taken under any other provision of this Act, no foodgrains or edible oilseeds seized in pursuance of an order made under section 3 in relation thereto from a producer shall, if the seized foodgrains or edible oilseeds have been produced by him be confiscated under this section".

As I have said already, this is a formal and verbal amendment. I take it that the House agrees.

Several Hon. Members: Yes, yes.

The motion was adopted.

डा० राम मनोहर लोहिया (फर्रुखाबाद):
अध्यक्ष महोदय, आप बिना कारण सुने
इस पर मत कैसे ले सकते हैं ?

श्री मधु लिमये (मुंगेर) : क्या आप
कारण नहीं सुनेंगे ?

अध्यक्ष महोदय : पहले चार दफा इस
पर फसला हो चुका है ।

श्री रामसेवक यादव : आप पहले मेरे
कारण सुन लें । बिना कारण सुने आप
इस प्रस्ताव पर मत लेकर ज्यादाती करेंगे ।

डा० राम मनोहर लोहिया । अध्यक्ष
महोय, कार्यवाही में यह लिखा जाएगा कि
आप ने बिना कारण सुने और जाने इस
प्रस्ताव पर मत ले लिये ।

श्री मधु लिमये : अध्यक्ष महोदय,
चूँकि आप ने कारण नहीं सुने हैं, इसलिए
मैं इस प्रस्ताव पर डिवीजन की मांग
करता हूँ ।

Mr. Speaker: The question is:

"That further debate on this mo-
tion be adjourned".

The Lok Sabha divided.

Division No 24

AYES

12.59 hrs.

Bade, Shri
Banerjee, Shri S. M.
Chakravarty, Shrima. Renu
Divedy, Shri Surendranath
Gopalan, Shri A. K.
Gupta, Shri Indrajit
Gupta, Shri Kashi Ram.
Imbichibava, Shri
Kakkar, Shri Gaukri, Shanker

Kar, Shri Prabhat
Kunhan, Shri P.
Lobia, Dr. Ram Manohar
Mukerjee, Shri H. N.
Murmu, Shri Sarkar
Nair, Shri Vasudevan
Nembiar, Shri
Reddy, Shri Yallamanda
Sen, Dr. Ranen

Umanath, Shri
Venkaiah, Shri Kolla
Vimala Devi, Shrimati
Visram Prasad, Shri
Warior, Shri
Yadav, Shri Ram Sewak
Yashpal Singh, Shri
Yudhvir Singh, Shri

NOES

Abdul Rashid, Bakhshi
Abdul Wahid, Shri T.
Achal Singh, Shri
Alagesan, Shri
Aney, Dr. M. S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bal Krishna Singh, Shri
Banerjee, Dr. R.
Barua, Shri R.
Basant Kustuwari, Shrimati
Basumatari Shri,
Baswant, Shri
Besra, Shri
Bhakt Darshan, Shri
Bhat, Shri J. B. S.
Brij Basi Lal, Shri
Brij Raj Singh, Kotah, Shri
Chanda, Shrimati Jyotana
Chandrabhan Singh, Shri
Chaturvedi, Shri S. N.
Chavan, Shri D. R.
Chavan, Shri Y. B.

Chavda, Shrimati Johraben
Daljit Singh, Shri
Das, Shri B. K.
Das, Shri C.
Deshmukh, Shri B. D.
Deshmukh Shri Shivaji Rao S.
Dorai, Shri Kasinatha
Dwivedi, Shri M. L.
Gaekwad, Shri Fatehsinhráo
Ganapati Ram, Shri
Ganga Devi, Shrimati
Gowdh, Shri
Hanada, Shri Subodh
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri M. L.
Jamunadevi, Shrimati
Joshi, Shri A. C.
Jyotishi, Shri J. P.
Khadilkar, Shri
Khan, Dr. P. N.
Kindar Lal, Shri
Kisan Veer, Shri

Kotaki, Shri Liladhar
Kripa Shankar, Shri
Krishnamachari, Shri T. T.
Kureel, Shri B. N.
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Mahida, Shri Narendra Singh
Malaichami, Shri
Mansan, Shri
Mandal, Dr. P.
Mandal, Shri J.
Maniyangadan, Shri.
Mantri, Shri D. D.
Marandi, Shri
Mehrotra, Shri Braj Bihari
Mehta, Shri J. R.
Mehta, Shri Jashvant
Mengi, Shri Gopal Datt
Miuimata, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra Shri Shyam Dhar

Mohanty, Shri Gokulnanda
Mukerjee, Shrimati Sharada
Murli Manohar, Shri
Murti, Shri M. S.
Nanda, Shri
Naskar, Shri P. S.
Nayak, Shri Mohan
Nirnan Lal, Shri
Pande, Shri K. N.
Panna Lal, Shri
Paramasivan, Shri
Patel, Shri Chhotubhai
Patil, Shri D. S.
Patil, Shri J. S.
Pattabhi Raman, Shri C.R.
Prabhakar, Shri Naval
Pratap Singh, Shri
Puri, Shri D. D.
Raja, Shri C. R.
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram Singh, Shri
Ram Swarup, Shri

Rane, Shri
Ranga, Shri
Ranjit Singh, Shri
Rao, Shri Jaganatha
Rao, Shri Muthyal
Rao, Shri Ramapathi
Raut, Shri Bhola
Reddi, Dr. B. Gopala
Sahu, Shri Rameshwar
Saigal, Shri A. S.
Samanta, Shri S. C.
Samnani, Shri
Sarraf, Shri Sham Lal
Sarma, Shri A.T.
Shah, Shri Manabendra
Sharma, Shri K. C.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shinde, Shri
Shree Narayan Das, Shri
Siddiah, Shri
Sidheswar Prasad, Shri
Sinha, Shrimati Ramdulari

Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwar
Sinhasan Singh, Shri
Sivapraghassan, Shri Ku.
Snatak, Shri Nardeo
Sonavane, Shri
Soy, Shri H. C.
Subramaniam, Shri C.
Surendra Pal Singh, Shri
Swamy, Shri M. P.
Tahir, Shri Mohammad
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tysgi, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M.B.
Valvi, Shri
Virbhadra Singh, Shri
Wadiwa, Shri
Yadav Shri Ram Harkh

श्री बागड़ी (हिमार) : मेरा वोट नहीं पड़ा है ।

श्री मधु लिमये : मेरा भी वोट नहीं पड़ा है ।

Mr. Speaker: The result of the division is 'Ayes' 28; 'Noes' 135.

The motion was negatived.

Mr. Speaker: There is another amendment which Mr. Subramaniam wants to be made.

श्री राम सेवक यादव : अध्यक्ष महोदय, आपने बिना कारण को सुने प्रस्ताव को मतदान के लिए रख दिया, इस से ज्यादा जनतंत्र का कोई हनन नहीं हो सकता है । मैं आपके इस निर्णय के खिलाफ मदन-त्याग करता हूँ ।

(Shri Ram Sewak Yadav then left the House)

श्री बागड़ी : अध्यक्ष महोदय, अमीचन्द प्यारेलाल की जहाज कम्पनी की लूट के बारे में मैंने बहस के दौरान अपने भाषण में जो वक्तव्य दिया और खाद्य मंत्री ने . . .

अध्यक्ष महोदय : इस तरह हाउस को रैसम पर होल्ड करना ठीक नहीं है ।

13 hrs.

श्री बागड़ी : बोलने की भी इजाजत नहीं है ?

अध्यक्ष महोदय : हां, नहीं इजाजत है ।

अब आप बाहर चले जाइये । मिस्टर बागड़ी से मैंने कहा है कि बाहर चले जायें ।

श्री बागड़ी : मैं चला जाऊंगा ।

श्री मधु लिमये : आप अध्यक्ष महोदय, क्यों निकाल रहे हैं ? वह तो बैठे हैं ।

अध्यक्ष महोदय : जब मैं कहता हूँ कि बाहर चले जाइये तो बैठ जाते हैं । जब मैं कहता हूँ कि बैठ जाइये तो खड़े रहते हैं ।

श्री बागड़ी : मैं जा रहा हूँ लेकिन यह अमीचन्द प्यारेलाल इस मंत्रिमंडल को ले कर डूबेगा ।

*Sarvashri Bagri and Madhu Limaye also voted for AYES.

अध्यक्ष महोदय : ब्रच्छा, आप बाहर जाइए ।

(श्री बागड़ी सदन के बाहर चले गए ।)

Shri C. Subramaniam: Sir, there is one more consequential amendment, that on page 3, line 9,—for “State Government”, substitute—“such judicial authority”.

Mr. Speaker: That is a consequential amendment and I hope the House agrees with it.

The question is:

Page 3, line 9 for “State Government”, substitute—“such judicial authority”.

The motion was adopted.

Division No. 25]

Mr. Speaker: I shall now put the Bill, as amended, to the vote of the House.

Shri S. M. Banerjee (Kanpur): Sir, this is a peculiar thing. The hon. Minister moved an amendment and we are not allowed to discuss it.

Mr. Speaker: No discussion is necessary. It is a formal amendment, a consequential amendment. I could do it, but I wanted to mention it before the House. That is why I have mentioned it and the House has agreed to it. I shall now put the motion to the House.

The question is:

“That the Bill, as amended, be passed.”

The Lok Sabha Divided.

[13. 03 hrs.]

AYES

Abdul Wahid, Shri T.
Achal Singh, Shri
Alagesan, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bal Krishna Singh, Shri
Banerjee, Dr. R.
Barua, Shri R.
Basumatari, Shri
Baswant, Shri
Bera, Shri
Bhagavati, Shri
Bhakt Darshan, Shri
Bisoi, Shri J. B. S.
Brij Basi Lal, Shri
Brij Raj Singh-Kotah, Shri
Chanda, Shrimati Jyotsna
Chandrabhan Singh, Shri
Chaturvedi Shri S. N.
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chavada, Shrimati Johraben
Daljit Singh, Shri
Das, Shri Sudhanu
Dass, Shri C.
Deshmukh, Shri B. D.
Deshmukh, Shri Shivaji Rao S.
Dorai, Shri Kasinatha
Dwivedi, Shri M. L.
Gaekwad, Shri Fetehsinhrao
Ganga Devi, Shrimati
Gowdh, Shri
Gupta, Shri Kaashi Ram

Hansda, ShriSudbodh
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri M. L.
Jamir, Shri S. C.
Jampuradevi, Shrimati
Joshi, Shri A. C.
Jyotishi, Shri J. P.
Kanakasabai, Shri
Khadiolkar, Shri
Khan, Dr. P. N.
Khan, Shri Shabanawaz
Kindar Lal, Shri
Kisan Veer, Shri
Kotaki, Shri Liladhar
Kripa Shankar, Shri
Krishnamachari, Shri T. T.
Kureel, Shri B. N.
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahajeva Prasad, Dr.
Mahida, Shri Narendra Singh
Malaichami, Shri
Manaen, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Maniyangadan, Shri
Mantri, Shri D. D.
Marandi, Shri
Mehrotra, Shri Braj Bihari
Mehta, Shri J. R.
Mehta, Shri Jashwant
Mengi, Shri Gopal Datt

Minimata, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mohanty, Shri Gokulnada
Mukerjee, Shrimati Sharda
Murli Manohar, Shri
Murti, Shri M. S.
Nanda, Shri
Naskar, Shri P. S.
Nayak, Shri Mohan
Niranjan Lal, Shri
Pande, Shri K. N.
Pandey, Shri R. S.
Panna Lal, Shri
Paramasivan, Shri
Patel Shri Chhotubhai
Patil, Shri D. S.
Pattabhi Raman, Shri C. R.
Prabhakar, Shri Naval
Pratap Singh, Shri
Puri, Shri D. D.
Raja, Shri C. R.
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram Swarup, Shri
Rane, Shri
Ranjit Singh, Shri
Rao, Shri Jaganatha
Rao, Shri Muthyal
Rao, Shri Ramapathi
Raut, Shri Bhola
Reddi, Dr. B. Gopala
Roy, Shri Bishwanath

Sahu, Shri Rameshwar
Saigal, Shri A. S.
Samnani, Shri
Saraf, Shri Sham Lal
Sarma, Shri A. T.
Shah, Shri Manabendra
Sharma, Shri K. C.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shinde, Shri
Shree Narayan Das, Shri
Siddiah, Shri

Sidheswar Prasad, Shri
Singh, Shri A. T.
Sinha, Shrimati Ramdulari
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarakeshwari
Sinhasan Singh, Shri
Sivapraghassan, Shri Ku.
Snatak, Shri Nardeo
Sonavane, Shri
Soy, Shri H.C.
Subramaniam, Shri C.
Sumat Prasad, Shri

Swamy, Shri M. P.
Tahir, Shri Mohammad
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tyagi, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Virbhadra Singh, Shri
Wadiwa, Shri
Yadav, Shri Ram Harkh

NOES

Abdul, Raahid,
Basant Kunwari, Shrimati
Bheer, Shri P. H.
Buta Singh, Shri
Gulshan, Shri

Limaye, Shri Madhu
Lohia, Dr. Ram Manohar
Ram Singh, Shri
Ranga, Shri

Singh, Shri Y. D.
Surendra Pal Singh, Shri
Valvi*, Shri
Yudhvir Singh, Shri

Mr. Speaker: The result of the division is:

13.02 hrs.

Ayes—136, Noes—13

श्री मौर्य (अलीगढ़) : मेरा व्यवस्था का प्रश्न सुन लीजिए ।

अध्यक्ष महोदय : व्यवस्था कोई नहीं है ।

Shri Maurya's also may be noted.

Shri Brij Raj Singh-Kath (Jhalawar): Sir, I am for "Ayes"...

Shri Valvi (Nandurbar): I am also for "Ayes".

Mr. Speaker: All that will be noted. "Ayes" have 136 and "Noes" have 13. The "Ayes" have it; the "Ayes" have it.

The Bill, as amended, is passed.

The motion was adopted.

STATUTORY RESOLUTION RE:
PROCLAMATION UNDER ARTICLE
356 IN RELATION TO THE STATE
OF PUNJAB;
AND
PUNJAB STATE LEGISLATURE
(DELEGATION OF POWERS) BILL

The Minister of Home Affairs (Shri Nanda): Sir, I beg to move:

"That this House approves the Proclamation issued by the President of India on the 5th July, 1966, under article 356 of the Constitution in relation to the State of Punjab."

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of order. The Revised List of Business before the House shows the ominous asterisk marks against items 16 and 17 with a footnote "to be discussed together", that is to say, the Proclamation issued by the President with regard to Punjab and the Bill seeking to confer the powers of Parliament on the President are to be discussed together.

*Shri Valvi wanted to vote for Ayes.